

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 27th April, 1953

The House met at a Quarter Past Eight
of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PANEL OF CHAIRMEN

Mr. Deputy-Speaker: I have to inform the House that under sub-rule (1) of Rule 8 of the Rules of Procedure and Conduct of Business, the hon. Speaker has nominated the following Members on the Panel of Chairmen in place of the Members nominated earlier by him on the Panel:

1. Pandit Thakur Das Bhargava.
2. Shrimati Ammu Swaminadhan.
3. Shri Hari Vinayak Pataskar.
4. Sardar Hukam Singh.
5. Shrimati Renu Chakravartty.
6. Shrimati B. Khongmen.

PAPERS LAID ON THE TABLE.

REPORT OF EXPERT COMMITTEE
(EXCISE)

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the Report of the Expert Committee (Excise), promised in reply to the supplementary to Starred Question No. 1870. asked on the 18th 126 P.S.D.

July, 1952. [Placed in Library. See No. IV. P.O. (25).]

MOTION FOR ADJOURNMENT

Shri M. S. Gurupadaswamy (Mysore): What about the Adjournment Motion?

Mr. Deputy-Speaker: I have already sent my remarks on the Adjournment Motion.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): May I make a submission?

Mr. Deputy-Speaker: I know. Hon. Members should know that whenever an Adjournment Motion is tabled, it has to receive the consent of the Speaker, and if consent is not given and orders are communicated, and if they want to make any further representation, I will weigh it, and if I revise my decision, I will bring it up the next day. Therefore, hon. Members who have got any difficulty or suggestions to make may kindly see me later.

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): May I make a submission? I find on the Order Paper that the Repealing and Amending Bill, 1953 is being taken up today, if there is time for it. The difficulty is that this Bill refers to so many previous enactments, and wants to make certain alterations.

Mr. Deputy-Speaker: Is it first in the list?

Shri H. N. Mukerjee: No.

Mr. Deputy-Speaker: Then, I will consider it when we come to it later.

Shri H. N. Mukerjee: We would like to be more or less reassured that it will not be reached today.

Mr. Deputy-Speaker: When does the hon. Member suggest that it may be taken up? After all, he will find that it is only a formal affair.